

@
Crl.A.No. 707 OF 2000
ITEM NO. 1A

COURT NO. 10

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO. 707 OF 2000 @@
CCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCC

SEWAKA @ RAMSEWAK ... APPELLANT (S)

VERSUS

STATE OF M.P. & ANR. ... RESPONDENT (S)

[Heard by Hon'ble Lahoti and Reddi, JJ.]

Date: 31/10/2001 This appeal was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Appellant (s) Mr. Shiv Sagar Tiwari,Adv.

For Respondent (s)
Mr. Uma Nath Singh,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J
.SP2

Hon'ble Mr. Justice R.C. Lahoti pronounced the
Judgment of the Court today.
The appeal is dismissed in terms of the signed
Judgment.

.SP1

Sarita (Radha Rani Bhatia)@@
AA
Court Master@@
AA

(Signed Non-reportable Judgment is placed on the file)@@
CCCCCCCCCCCC